

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 20
CP (IB) No. 511/Chd/Hry/2019**

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

Veepee Engineers

...Petitioner-Operational Creditor

Vs.

Rasandik Engineering
Industries India Ltd.

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Tanmay Sadh, Advocate for petitioner-operational creditor.
Mr. Vaibhav Sahni, Advocate for respondent-corporate debtor.

Compliance of last order dated 30.08.2022 has not been made
by the parties. Let the same be made as directed in order dated 30.08.2022.
Last opportunity is granted for making the compliance. The matter be listed on
15.12.2022 for arguments.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

November 17, 2022
YP